

referred the matter to Ministry of Law and Justice to advice as to whether it would be appropriate to legislate in the matter by the Union Government or otherwise.

Ministry of Law and Justice has opined that while some aspects of the proposed bill are in state jurisdiction, some of the issues being covered fall under Concurrent List and under the Concurrent jurisdiction. In keeping with the advice of the Ministry of Law and Justice, the law is being redrafted as a bill that may be posed to Parliament under the Concurrent List. Consultations and examination therefor are ongoing. The scope of the bill therefore, is under deliberation and no timeframe for its firming up can be assigned at this stage. Further, for the Government to proceed to the stage of implementation of legislation it would be necessary for the Government to complete its examination of the proposal and obtain requisite approvals.

Transformation of kutcha houses into pucca ones

†2268. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether Government proposes to transform all kutcha houses in the country into pucca ones;
- (b) if so, the details thereof and the estimated State-wise number of kutcha houses in the country at present;
- (c) the amount needed to be spent for this purpose; and
- (d) the time by when kutcha houses are likely to be transformed?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (d) A Technical Group constituted by the Ministry in 2006 to assess the urban housing shortage has estimated that by 2007 out of total housing stock of 58.83 million, 2.18 million would be katcha units.

The National Urban Housing and Habitat Policy (NUHHP) 2007 aims at promoting sustainable development of habitat in the country with a view to ensuring equitable supply of land shelter and services at affordable prices to all sections of the society. 'Land' and 'colonisation' being State subjects, it is for the State Governments to pursue the initiatives under the NUHHP:2007 and no timeframe for facilitation of housing to all citizens can be assigned.

†Original notice of the question was received in Hindi.

However, the Central Government is supporting the construction of housing for poor sections of the society in urban areas through various programmatic interventions.

- The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), launched by the Government in the year, 2005 supports provision of housing and basic services to urban poor in slums in 65 specified cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns under the Integrated Housing and Slum Development Programme (IHSDP). The schemes are demand driven and so far 15,70,908 dwelling units have been sanctioned and Central share of Rs. 21039.87 crores committed for the purpose.
- The Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) provides for interest subsidy on housing loans to the Economically Weaker Sections (EWS) and Low Income Group (LIG) as part of credit-enablement measures and encourages those households to avail of loan facilities through Commercial Banks/Housing Finance Companies for the purposes of construction/acquisition of houses and avail 5% subsidy in interest payment for loans upto Rs. 1 lakh. So far 5573 households have benefited under the scheme in Andhra Pradesh, Karnataka, Rajasthan and Chhattisgarh.
- The Government has launched the scheme of Affordable Housing in Partnership with an outlay of Rs.5,000 crores for construction of one million houses for EWS/LIG/Middle Income Group (MIG) with at least 25% for EWS category. The scheme aims at partnership between various agencies/ Government/ parastatals/ Urban Local Bodies/ developers for realizing the goal of affordable housing for all. So far 19100 houses with Central Government assistance of Rs. 53.96 crores have been sanctioned to various States under the scheme.

**Construction of hotels and other buildings near
air force station in Delhi**

†2269. SHRI SHREEGOPAL VYAS: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that there is a plan for construction of some hotels and other buildings near air force stations (bases) in Delhi;

(b) whether Air Force has raised any objections in this regard, if so, the reasons therefor; and

†Original notice of the question was received in Hindi.